

DIVISION BENCH  
COURT - I

**P-105**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/283(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>BANK OF BARODA VS PUNAM SINGH</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearances (via video conferencing/physically)**

For Resolution Professional

Ms. Debaleena Ganguly, Adv.

For the Bank of Baroda

Mr. Avishek Guha, adv.

Ms. Arunika Dutta, Adv.

Mr. Kaustav De Sarkar, Adv.

**ORDER**

1. Ld. Counsel for the Resolution Professional present. Ld. Counsel for the Financial Creditor present.
2. None appears for the Personal Guarantor. In the last date also there was no representation on behalf of the Personal Guarantor. It appears that Personal Guarantor is not interested to appear to cause his presence. Therefore, right to file objection to the report of RP by Personal Guarantor is closed.
3. Post the matter on **14.06.2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**